

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.260 OF 2020**

**In the matter of:**

Oriental Bank of Commerce

Appellant

Vs

Mittal Corp Ltd

Respondent

For Appellant: Mr. Ankit Raj and Mr. Piyush Beriwal, Advocates.

For Respondent: Ms. Anju Jain and Mr. Hitesh Sachar, Advocates.

**ORDER**

**14.07.2020-** Learned counsel for the Appellant submits that he could not comply with the order dated 26<sup>th</sup> June, 2020 as the Registry was closed due to COVID-2019. He seeks further one weeks' time to comply the same. They are allowed. Pleadings are complete. Both the parties are directed to file the written submissions within a week. Parties may also exchange the copy of the written submissions. Let the matter be fixed on **27<sup>th</sup> July, 2020.**

**(Justice Jarat Kumar Jain)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**(Mr. V.P. Singh)  
Member (Technical)**

**Bm/manu**